

**KARNATAKA LOKAYUKTA**

NO:UPLOK-1/DE/66/2017/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 30.9.2021

**:: ENQUIRY REPORT ::**

**:: Present ::**

**(Pushpavathi.V)**

**Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Enquiry against  
Smt.Dhanalakshmi, the then Tahasildar,  
Bengaluru North Taluk, presently working as  
Tahasildar, BBMP, Bengaluru - reg.

Ref: 1. G.O.No. RD 134 ADE 2016 dated: 15.12.2016

2. Nomination Order No: UPLOK-1/DE/66/2017/ARE-9  
Bangalore dated: 16.1.2017 of Hon'ble Upalokayukta-1

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This Departmental Enquiry is initiated against Smt.Dhanalakshmi, the then Tahasildar, Bengaluru North Taluk, presently working as Tahasildar, BBMP, Bengaluru (hereinafter referred to as the Delinquent Government Official for short "DGO").

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 16.1.2017 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO.

3. This authority received records from Additional Registrar of Enquiries-10 on 17.2.2017.

30.9.2021

4. At the stage of preparing Article of charge, DGO has filed Application No. 1565/2017 before the Hon'ble Karnataka State Administrative Tribunal challenging government order dated: 15.12.2016 entrusting departmental enquiry to this institution and also the nomination order dated: 16.1.2017 issued against the DGO. The Tribunal by its order dated: 4.1.2021 allowed the application filed by DGO, quashed the order dated: 15.12.2016 of Government and remanded the case with a direction to the Government for examining afresh the 12(3) report as required under section 12(4) of the Karnataka Lokayukta Act, 1984 and then to entrust the matter for disciplinary proceedings if it opines so. Further the direction is also given to complete the disciplinary proceedings within 6 months from the date of entrustment.

5. On receipt of the above order of the Hon'ble Karnataka Administrative Tribunal, opinion of CLC was sought and it is opined that the order of the KSAT is not fit to be challenged before the Hon'ble High court.

6. Therefore, further proceedings against DGO are discontinued and inquiry is closed.

7. Hence, report is submitted to Hon'ble Upalokayukta for further action.

*Pushpavathi V* 30.9.2021  
(Pushpavathi.V)  
Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**1) List of Additional documents**

1	Final order copy dtd: 4.1.2021 of KAT Application No. 1565/2017 attested copy
2	copy of legal opinion dtd: 9.8.2021 and copy of the final order of KAT Application No. 1565/2017

*Pushpavathi V* 30.9.2021

(Pushpavathi.V)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/66/2017/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: **07/10/2021**

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Smt. Dhanalakshmi, the then Tahsildar, Bengaluru  
North Taluk - presently working as Tahsildar, Bruhat  
Bengaluru Mahanagara Palike, Bengaluru - Reg.

Ref:- 1) Govt. Order No.RD 134 ADE 2016, Bengaluru dated  
15/12/2016.

2) Nomination order No.UPLOK-1/DE/66/2017,  
Bengaluru dated 16/1/2017 of Upalokayukta-1,  
State of Karnataka, Bengaluru

3) Report dated 30/9/2021 of Additional Registrar of  
Enquiries-9, Karnataka Lokayukta, Bengaluru

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The Government by its order dated 15/12/2016 initiated the disciplinary proceedings against Smt. Dhanalakshmi, the then Tahsildar, Bengaluru North Taluk - presently working as Tahsildar, Bruhat Bengaluru Mahanagara Palike, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/66/2017 Bengaluru dated 16/1/2017 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by her.



3. The allegation against DGO was that the DGO being Tahsildar of Bengaluru North Taluk has furnished information supporting Sri D. Narasimhulu Naidu that the land bearing Sy. No. 6/P7 and P9 of Singanayhalli Village, Begur Hobli, Bengaluru North Taluk belongs to one Sri D. Narasimhalu Naidu on the basis of false and forged documents relating to the title of the said land.
4. The Inquiry Officer (Additional Registrar of Enquiries-9) submitted a report dated 30/9/2021 that before framing Articles of charge, the DGO filed Application No. 1565/2017 before the Hon'ble Karnataka State Administrative Tribunal, Bengaluru challenging the Govt. Order dated 15/12/2016 entrusting departmental inquiry to this institution and also nomination order dated 16/1/2017. The Tribunal by its Order dated 4/1/2021 allowed the Application filed by DGO and quashed the Govt. Order dated 15/12/2016 and remanded the matter to Government with a direction to examine the report under Section 12(3) of the Karnataka Lokayukta Act, 1984 afresh u/s. 12(4) of the Karnataka Lokayukta Act read with Rule 14-A(2)(iii) of the Karnataka Civil Services (C.C & A) Rules, 1957 and proceed in accordance with law. Further, the Tribunal has ordered that if Government is of the opinion that disciplinary proceedings are warranted, in that event, the disciplinary proceedings shall be completed within a period of six months from the date of entrustment if any, in accordance with law. This institution has taken a decision that the order of the Tribunal is not fit to be challenged before the Hon'ble High Court. Therefore, the inquiry officer has closed the inquiry against DGO Smt. Dhanalakshmi, the then Tahsildar, Bengaluru North Taluk.

5. On re-consideration of report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.

6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to close the departmental inquiry against DGO Smt. Dhanalakshmi, the then Tahsildar, Bengaluru North Taluk – presently working as Tahsildar, Bruhat Bengaluru Mahanagara Palike, Bengaluru.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

 7/10/21

(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka,  
Bengaluru